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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

No. Of Adjournment : 1

COURT NO. : 1

29.04.2019

O.A./260/287/2019

S KHAN
-V/S-
D/O POST

ITEM NO: 21

FOR APPLICANTS(S) Adv. : Mr.D.P.Dhalsamant

FOR RESPONDENTS(S) Adv.: Mr.P.K.Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>2. Mr.P.K.Mohanty, learned counsel filed appearance memo on behalf of the respondents. Registry is directed to reflect his name.</p> <p>3. The applicant is working presently at Kharabelanagar SO as GDSMC and in the meantime the respondents have issued a notification dated 10.3.2019 (Annexure A/10) to fill up the said post at Kharabelanagar SO vide Sl. No.1657 of the said notification. It is stated by the applicant's counsel that the representation dated 25.4.2018 and 4.9.2018 at Annexure A/8 and A/9 respectively are yet to be disposed of.</p> <p>4. Learned counsel for the respondents submits that he is not aware of the fact whether the representations are pending or disposed of and wanted time to obtain instruction.</p> <p>5. In view of the limited prayer made by the learned counsel for the applicant, the OA is disposed of at this state without expressing any opinion on the merit with a direction to the respondent No. 3/ competent authority to consider the representation of the applicant dated 25.4.2018 (Annexure A/8) and 4.9.2018 (Annexure A/9) for his permanent posting at Kharabelanagar SO as GDSMC preferably within a period of one month. Till a decision is taken on the said representations and communicated to the applicant as stated above, no decision will be taken by the respondents in pursuance to the notification dated 10.3.2019 (Annexure A/10) in respect of Sl. No. 1657 of the said notification.</p> <p>6. The applicant will have liberty to send a certified copy of this</p>

order along with the paper book or any other document to the respondent No.3/competent authority within one week of the receipt of the copy of this order.

7. The OA is accordingly disposed of with no order as to costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath